

DIVISION BENCH
COURT - II

O-230

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/1624(KB)2019
IA(COMPANIES.ACT)/36(KB)2024, IA(COMPANIES.ACT)/61(KB)2022,
IA(COMPANIES.ACT)/130(KB)2022, COMP.APPL/179(KB)2020,
IA(COMPANIES.ACT)/53(KB)2022, COMP.APPL/1622(KB)2019,
COMP.APPL/118(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

IN THE MATTER OF	LAXMI TANTIA VS GREENZEN BIO PRIVATE LIMITED AND ORS
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mrs. Manju Bhuteria, Adv.] For the Petitioners
Ms. Urmila Chakraborty, Adv.]
Mr. Ayan Chakraborty, Adv.]
Ms. Sohini Mukherjee, Adv.]
Mr. Uttiyo Mallick, Adv.]

Ms. Debjani Kundu, Adv.] For the R-2 in IA(COMPANIES.ACT)/36(KB)2024

Mr. D. N. Sharma, Adv.] For R-1 to R-3 in CP/1624(KB)2019
Mr. Aasish Choudhary, Adv.]
Mr. Aasish Choudhary, Adv.]
Ms. Meera Agarwal, Adv.]

Mr. Riteek Baheti, PCS] For the Applicant in IA(COMPANIES.ACT)/61(KB)2022
Mr. Rahul Agarwal, PCS]

ORDER

1. Learned Counsel for the parties present.
2. **IA(COMPANIES.ACT)/36(KB)2024**
 - a. Hard copy of the amended petition is taken on record.

- b. Ld. Counsel for the Petitioner prays for and is granted one week's time to file rejoinder affidavit.
- c. List this matter for consideration on **22.04.2024 at 12:30 P.M.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)